

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

STARRED QUESTION NO:157

ANSWERED ON:16.08.2013

DEVELOPMENT OF TOURISM

Purkayastha Shri Kabindra,Singh Dr. Raghuvansh Prasad

Will the Minister of TOURISM be pleased to state:

- (a) the details of project proposals prioritised/sanctioned out of proposals received from States for the development of tourism/tourism infrastructure during the 11th and 12th Five Year Plans and the funds sanctioned/released thereunder along with the proposals lying pending and their clearance status indicating the norms adopted for sanction of project proposals, State/UT/year-wise;
- (b) the details of spots/places identified having tourism potential in the country and the steps taken/being taken for their inclusion in the tourist map;
- (c) the details of utilisation of funds reported by the States out of sanctioned funds during the said period, State/UT-wise;
- (d) whether some of the tourism projects sanctioned during 11th Five Year Plan have not been completed so far and if so, the reasons therefor along with the mechanism put in place by the Government to ensure proper fund utilisation and completion of such projects at the earliest; and
- (e) the further measures taken/proposed to be taken by the Government to develop and promote tourism including cultural and religious tourism in the country particularly in tier-II and tier-III towns?

Answer

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE) (DR. K. CHIRANJEEVI)

(a) to (e): A Statement is laid on the Table of the Sabha.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO.157 ANSWERED ON 16.08.2013 REGARDING DEVELOPMENT OF TOURISM.

(a): The number of tourism infrastructure projects and amount sanctioned during the 11th Plan and 12th Plan (Financial Year 2012- 13) State-wise/UT-wise and year-wise is given at Annexure I and II respectively.

(b): Prioritization meetings with State Governments/UT Administrations are generally held before the commencement of each financial year. All pending and new proposals to be undertaken by States /UTs are finalized in these meetings. The list of Prioritized/pending projects States/UT wise for the year 2013-14 is given in Annexure-III.

(c)& (d): Norms adopted: Promotion, development, Identification of tourist places, utilization of fund under Central Financial Assistance (CFA) and timely completion of tourism projects including cultural and religious sites in tier II and tier III towns is primarily the responsibility of the State Governments/Union Territory (UT) Administrations. The statement of utilization of funds reported by the States/UTs is given at Annexure-IV. To ensure proper fund utilisation and completion of such projects at the earliest the MOT sanctions fresh funds for development and promotion of tourism in States/UTs on receipt of Utilization Certificates from them of the funds released for projects 18 months earlier.

Further, all States/UTs have set-up State Level Monitoring Committee (SLMC) regularly review the progress of tourism infrastructure projects. Ministry of Tourism also monitors the implementation of projects through, field inspections by the officers of the Ministry, periodical review meetings with the State Government/Union Territory Administration officers and Regional Conferences.

(e): Ministry of Tourism (MOT) provides Central Financial Assistance (CFA) for tourism projects based on the proposals received from State Governments/UT Administrations which are complete in all respects as per the Scheme Guidelines, inter-se priority and subject to availability of funds. Besides giving CFA, Ministry of Tourism also promotes tourism in the country through its extensive publicity campaigns in the print & electronic media in domestic as well as overseas markets.

Ministry of Tourism also plays active role in developing tourism and hospitality sector by providing support for human resource development through its various Institutes and scheme Hunar Se Rozgar Tak.